

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 711/93
T.A. No.

DATE OF DECISION 21-3-1994

Smt. Kantadevi J. Sharma Petitioner

Mr. H.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Mr. N.S. Shevde. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

5/10

Smt.Kantadevi J.Sharma,

through : General Manager,
Western Railway, Kamdar Sangh,
T.B.Z-17, Guru Nagar,
Gandhidham

Applicant

Advocate

Mr.M.S.Trivedi

versus

1. Union of India, notice to
be served to the
General Manager,
W.Railway, Churchgate,
Bombay.
2. Divisional Rail Manager,
Western Railway,
Baroda.

Respondents

Advocate

Mr.N.S.Shevde

ORAL JUDGMENT


O.A.711 of 1993


Date : 21-3-94

Per Hon'ble Shri N.B.Patel Vice Chairman

Mr.Shevde states that the case of
the applicant for compassionate appointment is already

considered and she is found fit for appointment but it has not been possible to appoint her so far for want of vacancy. It is stated that the applicant will be given compassionate appointment as soon as a vacancy suitable for her arises. In view of this statement made by Mr. Shevde, Mr. Trivedi seeks permission to withdraw the application. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs. The respondents may give compassionate appointment to the applicant as early as possible and preferably within a period of 12 weeks from today.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.